PRINCIPAL BENCH / ... NEW DELHI.



REGN.NO. D.A. 1293/87. DATE OF DECISION: 8.1.1993.

N.C. Jain.

. Petitioner.

Versus

U.P.S.E. & Ant.

.. Respondents.

CORAM: THE HON'BLE. MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

... None.

For the Respondents.

... Shri N.S. Mehta, Sr. Standing Counsel

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The grievance of the petitioner in this case was that he has not been celled for interview by the U.P.S.C. for the post of Deputy Legal Adviser. In pursuance of an interim order made by the Tribunal, he was, in fact, interviewed. Shri N.S. Mehta, the learned counsel for the respondents, submitted that before us on instructions from the U.P.S.C./having regard to the performance of the petitioner, he was not selected. Hence this petition does not survive. It is accordingly dismissed.

(S.R. ADIGE) MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

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